HARYANA VIDHAN SABHA COMMITTEE ON ESTIMATES

4

(1998-99)

THIRTY FIRST REPORT

ON THE

BUDGET ESTIMATES

FOR 1998-99

MINES & GEOLOGY DEPARTMENT



Presented to the House on 9 758 1999

HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH

JANUARY 1999

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COMPOSITION OF THE COMMITTEE ON ESTIMATES FOR THE YEAR 1998-99

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CHAIRPERSON

I Shri Nirpender Singh

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MEMBERS

- 2 Shri Siri Kishan Hooda
- 3 Shu Kurtur Singh Bhadana
- 4 Shu R im Bh ij
- 5 Shu R mesh Kashy ip
- 6 Shri Birendei Singh
- 7 Shri Ram Pal Majra
- 8 Shii Dev Raj Dewan
- 9 Shri Akram Khan

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shu Run Nurun Yuday Deputy Scoretary

INTRODUCTION

I the Charperson of the Committee on Estimates having been authorised by the Committee in this behalf signed this Report on the Budget Estimates for the year 1998 99 in respect of the Mines & Geology Department and (ii) implementation of outstanding recommend itions/observations of the Committee

A brief summary of the recommend itions/observations of the Committee is given in Appendix I and II in respect of Mines & Geology Department and implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee reference build to the main Report and the reports of previous vears (for implementation) relating to the department concerned

A brief record of the proceedings of cuch meeting has been kept separately in the Vidhan Sabha Secretariat

4 The Committee are thinkful to the represent times of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee

The Committee ire ilso highly thinkful and appricipte the working of the Secretary Deputy Secretary Branch Officials of the Hary and Vidhan Sabha Secretariat for their unstanted whole hearted co operation and assistance rendered by them

Chandigarh The 12th January 1999 NARPENDER SINGH Charperson Commutee on Estimates

REPORT

Constitution of the Committee

The Committee on Estimates for the year 1998 99 consisting of nine members was nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 20th January 1998 and notified vide Haryana Vidhan Sabha Secretariat Notification No EC 1/1998 99/24 dated 7th May 1998

Appointment of Chairperson

2 Shri Narpender Singh MLA was appointed the Chairperson of the Committee

Sittings

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3 The Committee held/fixed 44 sittings (at Chandigarh and outside Chandigarh) till the finalisation of this Report

Implementations/Recommendations

4 The Committee scrutinised the replies received from the Government in connection with the outstanding recommendations/observations of the Committee relating to the vears 1985 86 1989 90 1990 91 1991 92 1992 93 1994 95 1995 96 1996 97 and 1997 98 pretaining to the Industry Animal Husbandry Social Welfare Forest Irriga tion Transport Cooperation PW (Public Health) Health Panchayats and Agriculture Departments The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government The observations of the Committee of the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report

Selection of the Departments

The Committee selected the following Departments with a view to scrutinse their Budget Estimates for the year 1998 99

- 1 Mines & Geology
- 2 Institutional Finance and Credit Control
- 3 Town & Country Planning
- 4 PW (B&R)
- 5 Local Government
- 6 Home (Police Vigilance Jails)

Scrutimise/Questionnairc

6 The Committee scrutinised the Budget Material for the year 1998 99 and framed questionnaire relating to the following Departments

- (1) Mines & Geology
- (11) Institutional Finance & Credit Control
- (III) Town & Country Planning
- (IV) Public works (B&R)

The Committee could not frame the questionnaire of Local Government Vigi lance and Jails Departments due to paucity of time

7 The Police Department could not supply the material relating to the budget esti mates for the year 1998 99 of their department till the finalization of Report

Scrutinised/Oral Examination

8 The Committee scrutinised the material/reply to the questionnaire for the year 1998 99 and orally examined the Mines & Geology Department

Supplementary Estimates

9 The Committee also scrutimised the Supplementary Estimates of Haryana Gov ernment for the year 1998-99 and examined the representatives of the Finance Depart ment as well as other Departments concerned with the demands and also prepared their report thereon for being presenting to the Vidhan Sabha on the date fixed therefor

General observation Finance Department

10 The Committee while scrutinising the replies received from the Government relating to the department pending paragraphs of previous reports concerning these de partments have experienced that the replies thereof are not being sent by some of the departments in time inspite of the instruction issued by the Government from time to time

The Committee is of the view and recommend that the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned departments so that replies are sent in order to streamline the functioning of the Committee

11 The Report of the Committee in respect of Mines & Geology Department is in the following paras

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MINES & GEOLOGY DEPARTMENT

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12 Functions, aims and objects of the Department

According to Haryana Business of Allocation Rules 1961 work relating to exploration and exploitation of the minerals in the State has been entrusted to the Mines and Geology department Prior to August, 1989 it used to be part of the Industries department when it was separated as independent department

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The department has two wings namely Mining and Geological Wings The mining wing is entrusted with the implementation of Mines and Minerals (Regulation & Development) Act, 1957 and rules framed thereunder. This Central Act and rules framed thereunder lay down the modes of grant of mining leases and contracts for major as well as for minor minerals. The department grants long term leases for major minerals like Linestone silica sand, china clay Dolomite. Iron Ore. School Slate quartz felsphar etc in accordance with procedures laid down in the Central Act and Rules. Except for minor minerals like sand boulder gravel Road Metal. Masonry stone and saltpetre are given on contracts by public auction in terms of Punjab Minor Mineral Concession Rules. 1964. Brick earth used for Brick manufacture is given on two year quarrying permits to Brick Kuln Owners on flat rate of royalty depending upon the size of the kuln.

Department also grants licenses to stone crushers under Haryan (Regulation and Control of Crushers) Act 1991 and rules framed There are around 550 stone crushers in different districts of the State

The Geological wing of the department is engaged in the exploration of minerals i e location quantitative qualitative determination of minerals in the State For detailed assessment of mineral deposite Geologists are assisted by Drilling unit and Chemical Liboratory

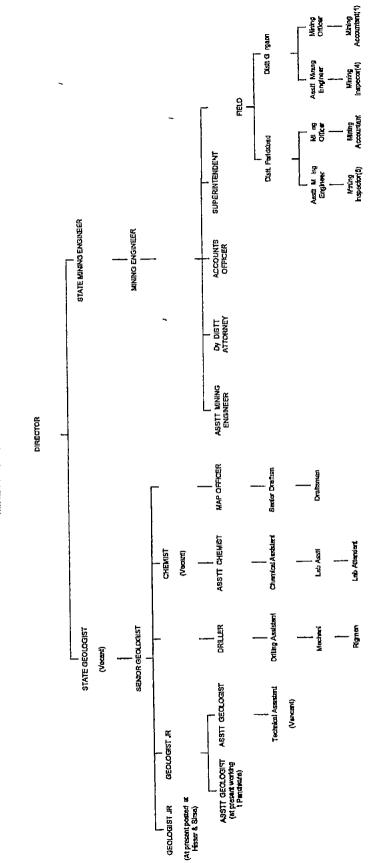
In case of a mining lease the lessee is required to piy royalty per tonne of the mineral despatched by him from his lease-hold area. In case of major minerals, the rate of royalty is fixed by the Central Government and in case of minor minerals by the State Government. The rate of royalties can be enhanced after every period of three years. The lessees are required to pay royalty for a particular month by 7th of next month failing which an interest (\hat{a} 24% per annum is charged. In case the lessee do not operate the mine or his production is very low then he is required to pay dead rent which is charged per hectare of the area leased out to him. State Govt is the granting authority for mining lease. Mining leases of Scheduled major mineral are granted with prior permission of Central Government.

In case of mining contracts contractor pays 50% or 33% of the bid amount at the fall of the hammer at the time of auction in case highest bid is upto 5 lakh or more as the case may The contractor is required to pay monthly or quarterly instalments in advance as the case may be failing which they are also required to pay an interest (a) 24% on delayed payment. The contract money and the rowalty are paid in the field offices. Field officers and their supporting staff are required to ensure that the mining leases issue weighment slips sold to lessees by the department, showing correct weight of the mineral solution.

despatched alongwith Sale tax number vehicle number date and time of despatch etc to the driver of vehicle transporting the mineral. To ensure this, they are required to visit the mines/quarries very frequently and make surprise checks also. They are also duty bound to ensure that there is no unauthorised extraction of minerals from the mines which are temporarily vacant because of termination of contracts/mining leases because of non payment of contract money royalty or for any other reason

The volume of work of the department has been increasing manifold for last number of years as would be evident from the perusal of figures of increased income of the department from the minerals in the form of royalty and contract money. The income for the year 1997 98 was Rs 53 65 crores as compared to the income of Rs 43 51 crores during the year 1996 97 120 mining leases for major minearls 116 mining leases for minor minerals and 275 mining contracts for minor minerals have been granted by the department 287 quarrying permits to Brick Kiln Owners have been issued by the depart ment

The Geological Wing of the department is taking up geological investigation on villagewise basis in the Southern part of District Mahendergarh for exploration of minerals deposits



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ORGANISATION SETUP OF DEPARTMENT OF MINES AND GEOLOGY HARYANA

14 Budget Allocation

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In reply to the information sought by the Committee regarding the allocation of budget of the department for the Financial year 1998-99 the department submitted the reply as under

The total budget of this department for the year 1998 99 under head 2853 Non Ferrous Mining and Metallurgical Industries Plan & Non Plan schemes are Rs 214 92 lacs (Rs 204 92 lacs as Non Plan & Rs 10 00 lacs as Plan) The details of each scheme is given as under

Sr No	Name of Scheme	Head of account	Budget allocated (in lacs)	Expendi ture (11 lacs)	Remarks
1	2	3	4	5	6
1	Mineral Exploration and Mineral Concessoin (Temp & Permanent Staff) including Panchkula Distt (NP)	2853	152 26	82 39	
2	Development of Mines and Minerals Field Staff (Permanent) $(\overline{N} P)$	da	15 66	8 56	
3	Additional staff for Newly created Mines and Geology Deptt Haryana	do	9 62	5 04	
4	Setting up new scheme Development of Mines & Minerals (Non Plan)	do	20 62	8 90	
\$	Study of Geo Technical aspect of Engineering Geology Indl Urban Development (N P)	do	6 76	3 28	
6	Development of Mines & Mineral (Plan)	do	10 00	5 00	
			214 92	113 17	

During oral examination the Commissioner & Secretary, Mines & Geology Department further informed the Committee that the entire budget is allocated un der the Head 2853 for meeting the expenditure on the establishment. It is all mandatory expenditure There is only one Plan Scheme i e Development of Mines and Mineral for which only a sum of Rs 10 00 lacs has been earmarked

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15 Vacant Post

The Committee sought the information from the department regarding the number of Class I II, III and IV posts designationwise with present place of postings of Class I and Class II officers in the State The Committee also desired to know the number of posts categorywise lying vacant in the Deptt The reply of the department is is under -

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Sr No	Designation of Post	No of Post	Pay scale	Place of Posting	Vacan If any with date	t Duties
1	2	3	4	5	6	7
Cla	ass-I					
1	State Mining Engineer	1	13500 17250	Chandıgarh		Over all control and supervision of Mineral Administra tion in the State
2	State Geologist	1	13500 17250	Chandigarh 31	1 l 12 97	Mineral Administra tion and Geological Investigations in the State
3	Semor Geologist	1	12000 16500	Chandigarh		Attached with State Geologist
4	Mining Engineer	1	12000 16500	Chandıgarh		Mineral Concession work
5	Geologist (Jr)	2	10000 13900	Chandıgarh Hısar		Attached with State Geologist/State Mining Engineer
6	Chemist	1	8000 13500	Chandıgarh 3	1 1 5 93	Over all control of Chemical Labora tory for chemical analysis work
7	Scientist (Photogeology)	1	8000 13500	Chandıgarh I	1 11 89	
Cl	ass II					
1	Assistant Gcologist	6	8000 13500		(1 11 89	Attached with State) Geologist/State) Mining Engineer

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1	2	3	4	5 6	77
	Assiatant Mining Engineer	3	8000 13500	Chandigarh Faridabad Gurgaon	Attached with state Mining Engineer for Mineral Concession work at Hqrs and for Mineral Concess sion work in the field
3	Accounts Officer	I	6500 10500	Chandıgarh	To look after accou matter
4	Assistant Chemist	1	6500 10500	Chandıgarh	To curry out Chemic cal analysis of Mineral and water samples
5	Driller	1	6500 10500	Chandıgarh -	Attached with Star Geologist
6	Map Officer	I	6500 10500	Chandıgarh	Over all incharge Drawing section f Map Drawing work
7	Superintendent	1	6500 10500	Chandigarh	To look after offi Administration
8	Mining Officer	11	6500 9900	Yamunanagʻir Narnaul Jind Gurgaon Faridabad Sonipat Bhiwani Rewari Ambala Panipat	Mineral Concessio work
9 1	Dy Distt Attorney	1	8000 13500	Chandıgarh	To look after legal matters of the dep
Cl	ass III				
1	Deputy Superin tendent	1	500 9000 ר	Chandıgarh	Office work
2	Personal Assistant	1	5500 9000	Chandigarh	Attached with D M G

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1 2	3		5 6	7
4 Assistant	12	5000 7850	Chandigarh	Ministerial work
5 Sr Scale Stenographer	3	5000 7850	Chandıgarh	Attached with officers
6 Jr Scale Stenographer	2	4000 6000	Chandıgarh	Do
7 Steno typist	4	3050 4590	2 (Chandıgarh) 1 1 (Farıdabad) 24 9 9	
8 Clerks	9	3050 4590	Chandigarh 1 3 10 98	Diary/Despatch 8
9 Semor Surveyor	1	5500 9000	Chandigarh	Ground Survey and preparation of Maps
10 Surveyor	3	5000 7850	Chandigarh 1 6 12 93	Do
11 Senior Draftsman	1	5500 9000	Chandıgarh	Do
12 Draftsman	2	5000 7850	Chandigarh 1 7 11 89	Do
1° Tracer	1	3050-4590	Chandigarh 1 1 11 89	Do
14 Superviser	1	5450 8000	Chandigarh 1 1 11 89	Maintenance of inaclunery & equipment
15 Drilling Assistant	4	5000 7850	Chandigarh 1 1-11 89 1 (31 1 96) 1 (31 10 96	
16 Mechanic	2	4000 6000	1(Chandigarh) 1 31 8 98	To assist Supervisor
17 Compressor Operator	2	3050 4590	Chandıgarh	To assist Supervisor
18 Rıgman	8	3050 4590	Chandigarh/ field	To assist Driller
19 Chemical Assistant	2	5450 8000	Chandigarh	To assist Chemist

1	2	3	4	5	6	7
20 Tec	chnical Asstt	4	5450 8000		4 1 11 89	To assist State Geologist
	oto Lab chnician	I	5000 7850	Chandıga	irh	Petrological Lab
22 La	boratory Asstt	4	3050 4590	Chandiga	arh 3 111-89	To assist Chemist
23 Se	ction Cutter	1	3050 4590	Chandig	arh	Petrological Lab
	ght Vehicle iver	7	4000 6000	Chand1ga field	arh/ 2 1 1 96	Requisition is pending with S S S Board Haryana
25 He	avy Truck Driver	2	4000 6000		2 (1 11 96) Do
	nctor Driver	1	40ᲐᲐ 600Ე		1 (1 11 89	")
	mp Operator	1	3050 4590		1 11 8	9
	nrpenter	I	3050 4590		1 (1 11 8	39)
	Inchineman	I	3050 4590	Chandıg	ŋrh	
30 M	Ining Inspector	19	5000 7850	Field	4 1(1 11 89 1(22 1 97 2(24 11-98	-
31 N	fining Accountant	t 12	5000 7850	Field	2 16 10 95	To assist Mining Officer
52 N	lımıng Clerk	10	3050 4590	Field	2 /رو 10 16 (16 (16-9 96)	Do
Class	s-IV					
	aboratory .ttendant	3	3050 4590 (Matric) 2610 3540 (Non Matri	Chandı; c)	ցուհ	To assist Chemist
21	echnic il Benier	2	200 أحد 2	Chandi	garh	To issist Geologic
, F	lefiner	3	2550 3200	Chandi	garh 2 111	Do 89
4 8	Sampler	1	2550 3200	Chandı	gırh	Do
ר F	Fieldman	1	2550 3200		-	Do
6]	Fruck Cleaner	2	250 3200	Chanda	igarh 111	To issist driver

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1	2	3	4	5	6	7
7	Mining Guard	55	2550 3200	Chandıgarh/ Fıeld	1 16 9 96	
8	Peon	9	2550 3200	Chandıgarh/ Field		
9	Chowkidar	2	2550 3200	Chandıgarh/ Farıdabad		
10	Sweeper	1	2550 3200	Chandıgarh		

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During oral evidence, the Commissioner & Secretary of the department informed that some of the posts are lying vacant due to 10% cut in the strength of staff On being pointed out by the Committee, the Committee was informed that in some of the cases of vicant posts, the matter is under consideration/process of the depart ment

The Committee therefore, des red that the department to take aciton to fill up the Vacant posts, if required and mumate the Committee.

16 Mode of Recruitment/Service Rules

In reply to the questionnaire of the Committee the reply of the department is as under

The Departmental service Rules relat ing to group A B and D have been noti fied Service rules relating to Group C after approvl by the council of Ministers has been sent to Govt press for publication in Haryana Govt Gazettee

After oral evidence of the departmental representative the Committee desired that the required information i e departmental service rules of all the groups, as and when published, be sent to the Committee.

17 Allocation of Fund to Schemes

The Committee desired to know the detail of funds allocated by the Government for various schemes of the department during the last three years

In reply thereto the department informed that there is only one Plan Scheme and the detail is as under

	13 2 17 5 6 00				0 20 0 20 0 15			0 07	0 45 0 45 0 51	0 50 0 40	2 0 2 7 84 1 86	0 16 0 16	0 18 8 10 2 85	06 06 76 96 97 98	o Development of Mines and Minerals (Plan)
														at .	~ 7
	4 1				0 14				0 25	0 20	1 85		1 70	97 98	Development of Mines study of
	12 3				0 10				0 25	0 30	6 00		5 70	97 98	 4 Development of Munes Setting up new schernes thereof (Temp)
	68				0 60	t			0 60	0 15	2 79	0 10	2 56	97 98	Geology deptt (H Q) Temp
	9									0 11		0 08			
	Ś				039	$0\ 02$			0 43	0 0	2 13	0 00	2 24	90 cQ	3 Addl staff for newly
	12	3 50		0 13	0 14	ł			0 25	0 20	4 05	0 15	3 72	97 98	staff (Permanent)
	21 14	10 00 6 00		0.15	0 10				431 032	010036	3 12 3 86	0 11 0 17	3 70 3 65	95 96 96 97	2 Development of Mines and Minerals Field
															nent) ıncluding Pınchkul ı Dıstrıct
	8 7			1 00	1 50	•	0 10	2 18	2 53	1 40	42 60		41 0I	97 98	ton (Temp & Perma
	02		0 10	055	048	0 05	0 05 0 12	1 33	1 45 2 00	1 03	29 27 36 36	1 10	34 60 35 65	95 96 96 97	1 Mineral Exploration
		nsation		& Equ ipment/ mainten ance of vehicle							-				No Non Plan
Jue 1	hemes	n Plan Sc	i Noi	Blan ar	1 "285	urs head	hree ye	ne last t	th the second	tent du	overnit	y the G	cated b	ollr spn	The details of the funds allocated by the Government during the last three years head "2853 Plan and Non Plan Schemes are as under

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The department has also informed that

PLAN SCHEME

Additional staff for setting up of Mineral Conservation Cell etc and for implementation of Haryana Regulation and Control of Crusher Act 1991 in the Directorate of Mines & Geology Haryana Chandigarh (Plan Scheme)

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This scheme was prepared to regulate and control of Crusher Act 1991 which includes the control of location installation of working of crushers and their licensing in the State of Haryana

After going through the reply and oral evidence of the department, the Committee desired that a copy of the Haryana Regulation and Control of Crusher Act, 1599 (apto date) be supplied to the Committee.

The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/illegal¹y, if so, the detail thereof

If the reply as above is in affirmative, what steps have been taken or proposed to be taken by the department against the defaulters

The above information to be supplied to the Committee at the earliest.

18 Annual Administrative Reports

In reply to the questionnaire of the Committee the department replied that the Annual Administrative Reports up to the year 1995 96 have already been published the reports for the years 1996 97 and 1997 98 are being processed and shall be printed expeditiously

After oral examination of the Commissioner & Secretary to government, the Committee desired that the matter be expedited to publish the latest Administrative Report, under intimation to the Committee

19 Latest Techniques/Extraction of Minerals

In reply to the question of the Committee the department supplied the information as under

Regular interactions are made with various departments under the ministries of Mines Labour Environment and Forests Government of Indra dealing with the mines and minerals These are Indian Bureau of Mines Geological Survey of India Directorate General of Mines Safetv and Environment department Similarly as and when required correspondence or visits are made with the Mines and Geologiy departments of different States in the country to seek information/clarifications regarding different procedures being adopted by them regarding mineral administration

During Oral evidence the Committee pointed out that in some of the mines the minerals have been extracted by the contracters in such a way that the mines endanger the locality/vill iges The departmental representatives stated that the extraction is allowed strictly according to the description/conditions of the contract/lease In case of violation of such conditions action is initiated against the defaulters

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"The Committee, therefore, desired to know whether the department is aware of any such cases, if so, the detail thereof be supplied to the Committee "

20 Surprise Checking

The Committee desired to know the details of surprise checking made at the site of quarries by the responsible officers of the deptt

The reply of the Department is as under

At district level mining officers have been posted to ensure that there is no unauthorised extraction of mil erals. The Mining officers are supported by Mining Inspectors Mining Guards for conducting surpasse checks of the vacant quarries. When ever any complaint of unauthorised extraction is received if deem fit then an officer from the Hqrs is deputed to make surprised checks. According to Section 21 (5) of Mines and Minerals (R&D) Act 1957 apart from royalty on quantity of minerals un uthorised extracted the value of mineral is also recovered from the person indulging in unauthor ised extraction. Mining Officers have been delegated powers to make such recoveries from the persons indulging in such unauthorised extraction. They have also been author ised to lodge complaint under Section 379 of IPC with the police for theft of the mineral against the person indulging in unauthorised extraction where they are not able to resort to the provision of Section 21(5) of Mines and Minerals (R&D) Act 1957

Name of district	Year	No of cases	Amount of royalty and price of mineral realised	No of cases FIR lodged U/S 379 IPC
Gurgaon	95 96 96 97 97 98	29 353	93 221/ 6 40 950/ 7 69 500/	
Faridabnd	95 96 96 97 97 98	163 559	3 37 050/ 10 21 800/ 15 98 750/	7 1 9
Bhiwam	95 96 96 97 97 98	25	4 600/	1
Mahendergarh Yamunanagar	97 98 97 98-		2 000/ 3 100/ 1	

Details of instances of unauthorised extraction and of amounts recovered from the defaulters are given as under The main irregularities committed by the lessees and contractors relates to the non payment of royalty or the contract money on due dates. For late payment of royalty/ contract money an interest of 24% per annum is charged for the period for which the payment is delayed. In case of any default in payment of the royalty or any breach of the convenants of the lease deed the lessees is issued a notice under Rule 27(5) of the Mineral Concessions Rules 1960 readwith clause 2. Part IX of the lease deed to remedy the breaches within a period of 60 days failing which lease would be terminated. During last three years 325 show cause notices were issued to the lessees. In 320 cases breaches were remedied and in 5 cases because of non remedy breaches, the mining leases were terminated. In case of mining contracts 239 show causes notices were issued to deposit the instalments within a period of 30 days failing which their contracts would be terminated. In 163 cases the contracts were terminated for non deposit of the instalments. The amount to be recovered were declared as arrears of land revenue and the recovery ceruficates were issued aga able defaulters by the concerned Nfrung Officer.

After or al examination of the department, the Committee desired to know the period during which the unauthorised extraction was done, alongwith the names of the parties minerals and location

The Committee further desired that the latest pos tion/detail of the cases in which FIR had been lodged u/s 379 I P C alongwith the detail of the parties, be also supplied

The above information be supplied to the Committee at the earliest

21 Grant of Mining Leases/Prospecting Licences/Contracts

The Committee desired the information of last three years regarding grant of Mineral concession given of the Major/Minor minerals and mining lease/ prospecting licences/ contract granted for the major and minor minerals. The Department supplied the following information

The details of mining leases prospecting licences for major and minor minerals and contracts granted during the last three years 1 e 1995 96 96 97 and 1997 98 which is as under

Sr No	Name of district	Years	Mining lense of major minerals	Prospecting licences of major miner ils	Mining lease of minor minor ils	Contract grants of minor numer ils
<u> </u>	2	3	4	5	6	7
<u> </u>	Faridabad	95 96	2		4	14
1	Tarradoud	96 97	2		2	05
		97 98	- 2 (HML)		1 (HML)	3
r	Gurgaon	95 96	3		4	19
2	Gingdon	96 97	43		23	19
		97 98	•		l (HML)	

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2	3	4	5	6	7
Bhiwanu	95 96	-		-	26
	96 97				29
	97 98				16
Mohindergarh	95 96	4	2	1	55
and Rewar	96 97	I (HML)			47
	97 98	2(one to HML)	2	1	79
Ambala and	95-96	1			19
Panchkula	96 97				12
	97-98			-	20
5 Yamunanagar	96-97				6
/	97 98				, 21
Kurukshetra	96 97				4
	97 98			-	2
Karnal and	96 97				1
Panipat	97 98		-		3
Sonepat	96 97	-			
-	97 98	-	-		1

Contracts granted for saltpetre quarries during last three years

D strict	Year	No of quarries
1	2	3
Kaithal	1995 96	3
	1996 97	1
	1997 98	1
Sonepat	1995 96	2
	1996 97	1
	1997 98	
Jund	1995-96	12
	1996 97	1
	1997 98	1
Bhiwani	1995 96	17
	1996 97	13
	1997 98	9
Rohtak	1995 96	29
	1996 97	11
	1997 98	5
Hissar	1995 96	21
	1996 97	13
	1997 98	8

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1	2	3
Sırsa	1995-96	21
	1996 97	18
	1997 98	14
Jhayar	1997 98	1

After going through the reply of the department and oral examination of the departmental representatives, the Committee desired that the information be supplied in defail 1 e. the name of the party, miner als and location etc

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22 Irregularity/Illegality in respect of Leases/Licences/Contracts

In reply to the question of the Committee whether any irrigularity/illegality has been found by the department in respect of mining leases licences and contracts during the last three years separately and the action if my taken or likely to be taken against these parties who have been found at fault. The department informed that the matter is being examined

The Committee desired that the matter be expedited and the latest position intimated to the Committee, at the earliest.

23 Location of Major/Minor Minerals

The Committee asked the department to supply the details name of the major and nunor minerals which are found in the State alongwith the details of places/location thereof The reply submitted by the department is as under

Major and Minor Minerals found in the State are as under

Name of the Minerals	District	Location
l	2	3
China Clay (Impure quality)	Gurgaon/Faridaba	d
Glass & Foundary Sand	Gurgaon/Faridaba	d
Felspar	Mohindergarh	
Iron Ore	Do	
Tın	Bhuwanu	
Limestone	Mohindergarh/Par	nchkula
Lime Kankar	Bhiwani	
Dolomite	Punchkula/ Mohun	dergarh
Quartz	Gurgaon/Mohinde	rgarh
Quartzite	Gurgaon/Faridaba	d/
Mohindergarh		
Slate	Rewarı/Gurgaon	
Culcite	Mohundergarh	

Major Minerals

1	2	3	
Minor Minerals			
Bulding Stone	Panchkula Ambala Yamuna Nagar Gurgaon Faridabad Mohindergarh Bhiwam Rewari		
Giavel	Panchkula Ambala Yamuna Nagar		
Ordinary Clary	Almost whole of the State except rocky terrain		
Ordinary Sand	Panchkula Ambala Yamuna Nagar Kurukshetra Karnal Sompat Mohindergarh Faridabad Panipat Hissar		
Kankar	Sirsi Rohtak		
Lime Stone (for use in lime burning)	Mohundergarh		
Murrum	Faridabad/Gurgaon		
Brick Earth	Whole of the State except rocky terrian		
Shale (for use as building Material)	Panchkuln	1	
Saltpetre	Hissar Kurukshetra Karnal Faridabad, Sirsa Rohtak Sonipat Jind Kathal		
Marble	Mohindergarh		
Granite	Bhiwani		

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The Committee, therefore, desired to know whether all the identified mines/ areas have been given on lease/contract

The Committee further desired to know whether minerals extracted from the mines are as per identification of minerals

The Committee further desired to know whether any complaint has been re ceived by the department regarding extracting of minerals other than the minerals for which the mines has been alloted

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The above information be supplied to the Committee at the earliest

24 Exploration of Minerals

The Committee asked the department to supply the details of efforts made by the department to explore the minerals with a view to conserve and to utilize the minerals as Industrial Raw Materials alongwith the achievements made in this respect, during the last three years The department supplied the following information

The department was created in the erstwhile Punjab State in 1962 as Geological wing in the Department of Industries Punjab After reorganisation of the Punjab State w e f 1 11 1966 it was transferred as such to the Haryana State alongwith machinery and manpower as per reorganisation norm. The department than was actively engaged in detailed proving of the iron ore deposits in Narnaul region and proved 4 02 million tonnes of good quality iron ore for use in the proposed Big Iron plant at Satrod Hissar Besides iron ore the other minerals proved/explored so far by this department (the department was granted independent status as Department of Mines and Geology Haryana w e f 22 8 1989) includes limestone burytes beryl quartz silica sands marbale dimen sion stones granites china clays salt salt petre kankar calcite felspar slate etc in various parts of the state in district Mohindergarh Revari Gurgaon Faridabad Bhiwani Toshain and Ambala (old) More than 65 investigation reports relating to mineral explored in the proposed so far by the state in district Mohindergarh Revari Gurgaon Faridabad Bhiwani Toshain and Ambala (old) More than 65 investigation reports relating to mineral explored in the proposed so far so the state in district Mohindergarh Revari Gurgaon Faridabad Bhiwani Toshain and Ambala (old) More than 65 investigation reports relating to mineral explored in the proposed so far so the state in district Mohindergarh Revari Gurgaon Faridabad Bhiwani Toshain and Ambala (old) More than 65 investigation reports relating to mineral explored so far so the state in district Mohindergarh Revari Gurgaon Faridabad Bhiwani Toshain and Ambala (old) More than 65 investigation reports relating to mineral explored so far so the state in the foregran technic techni

Due to above said efforts and mineral investigations carried out so far in the state by the geological staff of the department, mineral revenue has increased from Rs 8 22 lics in the year 1966 67 to Rs 53 51 crores in the year 1997 98 The department is also earning additional revenue by dissemination of exploration data to private parties for preparation of their mining plan and also by extending chemical analysis facilities to them on payment basis at the rates fixed by the State Govt

Due to paucity of funds facilities and manpower no significant achievments in the field of mineral investigation have been made in the past three years i.e. 1995-98 However good quality limestone reserves to the tune of 1 46 million tonnes was assessed in Khasra No 47 of Dostpur village in Tehsil Narnaul Based on investigation results the area was notified and is being leased out to three private parties accruing additional mineral revenue to the State Slate stone reserves of the order of 2 33 000 metric tonnes was proved in Manethi village in Khasra No 67/26 district Rewari

After going through the reply submitted by the department the Committee desired to know the detail of efforts made by the department to utilize the minerals as Industrial Raw Material

The Committee further desired to know the detail of three parties to whom the mines/area of Khasra No 47 of Village Dostpur (Narnaul) is being leased out

25 Procedure for Public Auction

The Committee desired to know the procedure adopted for the public auction of minerals etc The department replied as under

Mining contracts for minor minerals like stone and sand are given by public auction primarily for a period of 3 years. Saltpetre which is seasonal mineral is given on contract by public auction on annual basis. Rules 28 to 33 of Punjab Minor Mineral Concession Rules 1964 governs the grant of contracts by public auction or by inviting sealed tenders. According to rule 33 of the rule ibid a notice is required to be published in Haryana Govt. gazette atleast 10 days before the date of the auction. It is also required that the auction notice is published atleast in one news paper having wide circulation in the locality where the quarries are situated. In addition, the auction notices are also sent to the district Administration tensildars and discrict Public Relation. Officers for giving wide publicity of the auction. The auction is conducted by a Committee comprising of a senior officer from the Hqrs a representatives of the Deputy Commissioner. District Industries Centre and the Mining of the district concerned. The intending bidders are

required to deposit earnest money in order to participate in the auction Earnest money is fixed depending upon the reserve price of the quarries Detail of the amount to be deposited at fail of the hammer is as under

1 In case where the bid is less than and upto Rs 1000/ the highest bidder is required to deposit full amount contract money alongwith 25% of the bid amount as security

2 In case where the bid is more than Rs 1000/ end is upto Rs 5 lacs the highest bidder is required to deposit 25% of the bid amount as advance quaterly instalment and 25% as security

3 in case the bid is more than 5 lacs the highest biddler is required to deposit advance contract money for one month and 25% of the bid amount as security

Though it is provided in the rules that in case the auction Committee is presided over by the Director State Mining Engineer or the State Geologist then the Committee is empowered to accept the highest bid at the spot provided bids are more than the reserve prices the reserve prices are fixed at the amount 20% higher than the last contract money At present the auction committee makes recommendations for acceptance or rejection of the bids and final decision is taken at Govt level. In 239 cases there were defaults in payment of contract money on due dates and contractors were issued notice under the above said provisions. In 76 cases the defaulters remedied the breach by making pay ment alongwith interest and in remaining cases the mining contracts were terminated for non remedy of the breaches.

The Committee has gone through the reply and desired to know whether the department has received any complaint regarding the allotment of Contract/Lease by public auction, during the last three years, if so, the details thereof

26 Payment of Royalty/Dead Rent

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The Committee asked the department to supply the data of irregularity in making the payment of royalty/dead rent by any lease alongwith the action taken against the lessee officers of the department if any The department replied that

The lessees are liable to pay the royality by 7th of the every month In case a lessee fails to pay the same on the due date he is served with a notice to pay the same alongwith

an interest at the rate of 24% per annum in terms of rule 27(5) of MCR 1960 for major minerals and rule 21 (i) (XVI) of Punjab Minor Mineral Concession Rules 1964 for minor Minerals within a period of 60 days and 30 days respectively. If the lessee fails to pay the dues even after the expiry of notice action is taken to determine the mining lease as per rules. Four mining leases were terminated where the lessees have failed to deposit the dead rent inspite of notices.

The Committee bas gone through the reply and desired to know whether any case of non payment of royalty/dead rent is lying undecided/pending with the department, if so, the detail thereof

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27 One Area One Lease Scheme

In reply to the information regarding the leases given under one area one lessee schemes for Major and Minor Minerals during the last three years the department intimated as under

In April 1989 when the mining contracts given to the private parties for extraction of stone in important quarries of Anangpur Saraikhawja Pali Mohabtabad and Badkhal etc expired instead of conducting re auction for regrant of the fresh contracts mining leases for a period of 5 years were given to Haryana Minerals Ltd a Public sector undertaking The lessees of silica sand a major mineral granted in above mentioned revenue estates represented that they should be granted the mining leases for stone also for the areas held by them in the interest of harmonious systematic and scientific nun ing Since mining leases had been granted to Haryan' Mineral Ltd their requests were rejected Aggrieved by these orders they filed revision applications under section 30 of Mines and Minerals (R&D) before the Central Govt Cental Govt while allowing their revision applications in June 1990 laid down principle of One area one lessee and directed the State Government to prematurely terminate the mining leases of Haryana Mineral Ltd of stone and grant the same to the lessees of silica sand State Government in view of the orders of the Central Government took a policy decision in May 1992 to implement the decision of the Central Govt of One area one lessee Details of leases granted under this policy in different districts of the State are as under -

Sr	Name of lessee	Location		Minerals	
No			Major	Minor	Minor under one area one lessee
1	2	3	4	5	6
DIS	TRICT FARIDABAD				
1	Sh Som Parkash	Anangpur	Silica sand	Crd Sand	Stone
2	Do	Palı			
3	Sh Pardıp Sethi	Palı			
4	Sh Om Parkash	Manger 4			

1	2	3	4	5	6
5	M/s Krisham Maharaj	Manger 9	Silica sand	l Ord Sa	and Stone
6	Sh Ram Chander	Mohabtabad			
7	M/s Ajanta Minerals	Manger 10			
8	M/s Ramkrishan Purni Devi	Badkhal			
9	Sh Pat Ram	Manger			
10	Sh Som Parkash	Anangpur II			
11	M/s Rajdhanı Mineral	Anangpur			
12	Sh Pardıp Setlu	Mohabtabad			
13	Sh Shish Pal	Palı			
[4	M/s Lucky Minerals	Palı			
15	M/s J K Minerals	Bhankrı I			
5 A	Do	Bhankrı II			
.6	Sh Raman Sethu	Aanger			
7	M/s Bharat Minerals	Badkhal			
8	M/s Kailash Chander	Mewla Maharajpur			
9	M/s TN Enterprises	Kot			
0	Haryana Mineral Limited	Mewla Maharajpur		N	
1	M/s Jaı Mınerals	Kot			
2	M/s S A Minerals	Kot			
ISTI	RICT GURGAON				
3	Haryana Minerals Ltd	Rozka Gujjar S	Silica Sand	Ord San	id Stone
4	Sh Ram Chander	Bandhwara			
5	M/s S A Minerals	Sanganı			
5	M/s Juneja & Co	Narpur			
7	Sh Abdul Rozka	Sundh	China Clay		Ord sar
3	M/s Bright Star Mining & Co	Bandhwarı-I	Silica Sand China clay	Quartz	Stone

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1	2	3	4	5	6
29	M/s Tejvir Singh &Co	Bandhwarı II	Silica Sand China clay	Ord Sand Quartz	Stone
30	M/s Subash Yaday & Co	Ghamroj	China Clay		
31	Sh Balbır Sıngh	Bhango	China Clay Quartz		and Ord Sand
32	M/s Ishwar Minerals	Bar Gujjar	China Clay		Stone
33	Do	Naurangpur-I		-	
34	Do	Naurangpur II			
35	M/s Maruti Minerals	Rozka Gujjar 5	Silica Sand China Clay	Ord Sand	
36	M/s Aravalı Mınes & Sand	Rozka Gujjar-1			
37	M/s Subash & Co	Indri	Quartz		
38	Do	Sherpur Kalaheri			
39	M/s Rajinder dhingra and Associates	Marola	China Clay Quartzite		
40	Do	Chajjupur			•
41	M/s Surjit Arora and Associates	Mahavan			
42	Do	Khor			
43	Do	Berka Alımudı	in		
44	M/s Virender Singh Teja and Associates	Rozka			
45	M/s Parminder Singh and Associates	Basaı			
46	M/s Subash & Co	- Mehlawas		-	
47	M/s Surinder & Co	Shakatpur			
48	M/s Satish & Co	Tapkan			
49	M/s Satish & Co	Rehna			
50	M/s Gupta & Co	Pachgaon			
51	Do	Malaka			
52	M/s Farıdabad Mınerals Corpn	Rozka Gujjar	Sulica Sano China Clay		

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1	2	3	4	5	6
53	M/s Kalısh Kumar & Co	Teeklı	China Clay Quartzite		
54	M/s Gurgaon Sohna Mıneral Corpn	Dhulawat			I
55	M/s PCL Mineral Cor	Bısar Akbarpur	China clay		I
56	do	Kota Khandewla	China clay Quartzite		
57	M/s Manjit Chawla & Co	Shikhopur I	China clay Quartz		
58	do	Shikhopur II	Quartz		
59	M/s Rambır Sıngh & Co	Bhondsı	C'una clay Quartzite		
60	M/s Balbır Sıngh & Co	Rithoj			n
61	M/s Jaı Mınerals	Khoh			ł
62	M/s Gupta & Co	Chulla			

The Committee, after going through the reply, desired the department to supply the information with regard to the lense/contract, if any, given for Major and Minor Minerals in other districts of the State, under this scheme

28 Re allocation of Stone Crushers

In reply to the questionnaire of the Committee the department replied that the number of stone crushers identified for re allocation are given as under

Number of Licences granted by the department to Stone Crushers on grant of No Objection/Consent by Pollution Control Board

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Faridabad	161
Gurgaon	165
Bhiwani	105
Mohindergarh	9
Panchkula	14
Yumunu Nagar	28

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The department further intimated that the number of stone crusher zones identified/notified in the State are as under

Sr No	Name of Distt	Name of Stone Crusher Zone
1	Faridabad	Palı & Mohabtabad
2	Gurgaon	Nemot Naurangpur Berka Alumidin Indri & Rangla Rajpur Raisena ano Rewisan
3	Bhiwani	Khanak & Dadam
4	Panchkula	Burj Kotian Kot Billa
2	Yamuna Nagar	Bulle Majra Doi Wala

The Committee desired to know the number of stone crushers shifted so far, alongwith the location

The Committee further desired the department to intimate the number of crushers not shifted so far, alongwith the reason and action, if any, taken against defaulters

29 Revenue From Leases/Contracts

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In reply to the questionnaire of the Committee the department intimated as under

Income accrued to the department in the form of royalty/contract money from minerals District wise Income from Leases/Contracts for the year 1997 98 is as under

Name of the Distt		Income
Faridabad		28 19 50 850 00
Gurgaon		13 29 62 067 00
Ambala		01 30 39 544 00
Panchkula		02 06 79 881 00
Yamuna Nagar		01 26 82 135 00
Karnal		00 77 71 297 00
Panıpat		00 67 70 116 00
Sompat		03 39 58 700 00
Bhiwani		00 71 58 785 00
Hısar		00 19 57 260 00
Jind		00 11 31 133 00
Kurukshetra		00 15 44 666 00
Mohindergarh		00 63 23 854 00
Rewari		00 21 41 312 00
Rohtak		00 22 92 939 00
Sırsa		00 13 50 727 00
	Total Rs	53 37,15,267 00

After going through the above reply, the Committee desired the department to supply the comparative statement of income accrued, during the last three years i e 1995-96, 1996 97 and 1997-98

30 Haryana Minerals Ltd

The Committee asked the department to supply the detailed working of Haryana Minerals Ltd alongwith its contribution made for exploring marketing etc of the mir erals The reply of the department is as under

Haryana Mineral Limited is engaged in the mining of silica sand, limestone dolo mite school slite iron ore slate stone marble and masonary stone. The Managing Di rector of the Company is stationed at New Delhi and their registered office is at Narnaul Their mines are located in Faridabad, Gurgaon, Rewari and Mahendergarh districts Slate mined by them from kund and Behalibas mine of district Mahendergarh and from Mahun of district Gurgaon is exported. Multicoullured marble is mined from Antri Beharipur mines of distric Mahendergarh

The Committee also desired to know the details of Private Enterpreneurs who were granted the area for short term leases in district Faridabad etc and further renewed the period of 10 years under the nationalisation of mines scheme The department replied as under

Mining leases of silica sand in villages Manger and Pali in district Faridabad were terminated in April 84 on the ground of unsafe mining These two areas were divided into 16 plots and applications were invited for grant of mining leases from gen eral public by a notification dated 2nd June 1984 However because of litigation started by the ex lessees the mining lease could not be granted for some time. In the meantime Central Govt by their letter dated 20 4 85 advised the State Govt that instead of divid ing the area into smaller polts and giving these to the private parties State Govt may explore the possibilites of introducing HML a public sector undertaking in the mining of silica sand Two meetings were held in April and June 1985 between the Central and State Governments and it was decided that State Govt may grant mining leases for smaller plots for a period of only three years during which HML shall equip itself to undertake mining of silica sand A clause was added in the lease deeds to the effect that in case HML equipped itself prior to three years then leases would be terminated from the date HML inform the State Govt about their intention to the mining of silica sand. The mining leases for smaller plots were granted in Nov 1985 However on 10 7 86 HML came forward to take these leases Accordingly mining leases were terminated on 14 7 86 and areas were handed over to HML Out of 16 four lessees challenged their termination of the mining leases in Delhi High Court who by their order dated 17 8 88 set aside the termination of the mining leases and directed the State Govt to restore them the posses sion The SLP in supreme court was also dismissed. The mining leases were to expire in July/August 1991 Renewal applications were rejected by the State Govt on the ground of unsafe mining However the lessees filed revision applications before Central Govt and obtained stay of orders of the State Govt. rejecting their renewal applications Ulti mately Central Govt set aside the rejections and remanded the case back to the State

Govt to take decision on the matter keeping in view the facts mentioned in the order Central Govt was of the view that prohibitory orders imposed by Director Mines Safety are of temporary nature and can be withdrawn or remedy the unsafe practices. In view of these orders of the Central Govt the mining leases were renewed for a period of 10 years with effect from July/August 1991

The Committee, therefore, desired that the department to supply the detail of mrung leases renewed for a period of 10 years

The Committee further desired that department to intimate the safety meas ures adopted by the department for the mines particularly to those mines which have been declared unsafe

The Committee further desired to know whether any incidence/occurrance in mines due to negligence of safety measures have come to the notice of the depart ment, during the last three years, if so, the detail thereof

31 Geological Investigation to Explore the Deposits of Minerals

The Committee desired to know the details of the efforts made by the department for making geological investigation to explore the possibility of the deposits of the fol lowing minerals in the State during the last three years -

1	Gold	2	Limestone
3	Slate	4	Building Material
5	Clay	6	Marble
7	Silica	8	Iron Ore
9	Chuna Clay	10	Quartz
11	Felspar Graphite	12	Copper
13	Slate and	14	Quartzite etc
	•		Camerante etc

alongwith the achievement made in this field

The department replied as under -

It has been stated in reply to para 24 that due to prucity of facilities and manpower no significant achievements in the field of mineral investigation was made in the past three years between 1995 98 M/s Phoenix International Limited has been granted re cently letter of intent for grant of mining for area tehsil Narnaul and they are contemplat ing to set up one cement plant of 1 2 million tonnes per year capacity near Narnaul based on limestone reserves of Dochana and other adjoining areas. The department has proved over 13 million tonnes of cement grade limestone in Dochana area in 1973. Setting up of cement plant in Narnaul besides earning substantial mineral revenue to the State will also bring tremendous work opportunities for the local people adding to their prosperity

After going through the reply the Committee desired the department to intimate the detail and latest position of setting up of cement plant in Tehsil Narnaul

32 Pavments by Contractors/lessees

In reply to the questionnaire of the Committee regarding the detail of per ling cases in which due payments have not been made by the contractors/lessees the information of the second second

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tion supplied by the department is as under -

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Where the leasees fails to deposit the outstanding dues of royalty/dead rent even after the expiry of the notice period, the mining lease is prematurely terminated and the dues are declared to be recoverable as arrears of land revenue in terms of section 21 of minor and mineral Concession Rules 1964 framed under Mines and Minerals (Regula tion and Development) Act, 1957. However no case is pending presently Under clause 16 of the contract agreement executed between the contractor and the State Govt, the Mining Officer/Assistant Mining Engineer posted at district level have been empowered to issue notice before termination in case the contractor fails to deposit the instalment of contract money on the due date mentioned in the agreement to deposit the same within a period of 30 days. In case the contractor still does not deposit the due instalment within stipulated period mentioned in the notice. The field of officer reports the matter to the Director for the termination of the contract After the termination of the contract due amount is recovered from the contractor by the Mining Officer/Assistant Mining Engineer posted at the district level as arrears of Land Revenue. The details of the due amount is maintained at the district level

The Committee, after going through the reply, desired that the depirtment to supply the details of the due amount, alongwith the name of party, at the carl est

APPENDIX I

Summary of recommendations/observations of the Committee on Estimates (1998 99)

Sr No	Page	Paragraphs	Observations
1	2	3	4
1	8-12	15	The Committee therefore desired that the department to take action to fill up the vacant posts if required and intimate the Committee
2	12	16	After oral evidence of the departmental representatives the Committee desired that the required information i.e. departmental service reules of all the groups as and when published be sent to the Committee
3	12–14	17	After going through the reply and oral evidence of the department the Committee desired that a copy of the Haryana Regulation and Control of (rusher Act, 1991 (upto date) be supplied to the Committee
			The Committee further desired to know whether the department has identified the sites/places where crushers are functioning unauthorisedly/ illegally if so the detail thereof
			If the reply as above 1s in affirmative what steps have been taken or proposed to be taken by the department against the defaulters
			The above information be supplied to the Committee at the earliest
4	14	18	After oral examination of the Commissioner & Secretary to Government the Committee desired that the matter be expedited to publish the latest Administrative Report under intimation to the Committee
5	14-15	19	The Committee therefore desired to know whether the department is tware of any such cases if so the details thereof be supplied to the Committee

MINES & GEOLOGY DEPARTMENT

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		2	3	4
	6	15–16	20	After oral examination of the department the Committee desired to know the period during which the unauthorised extractions was done alongwith the names of parties minerals ind location The Committee further desired that the latest
				position/detail of the cases in which FIR had been lodged U/S 379 I PC alongwith the detail of the parties be also supplied The above information be supplied to the
	7	16–18	21	Committee at the earliest After going through the reply of the department and oral examination of the departmental representatives the Committee desired that the information be supplied in detail i e the name of
	8	18	22	the party minerals and location etc The (ommittee desired that the mitter be expedited and the latest position intimated to the Committee at the earliest
	9	18–20	23 -	The Committee therefore desired to know whether all the identified mines/areas have been given on lease/contract The Committee further desired to know whether minerals extracted from the mines are as per identification of minerals The Committee further desired to know whether any complaint has been received by the depit regarding extracting of minerals other than the minerals for which the mines have been alloted The above information be supplied to the Committee at the earliest
	10	20	24	After going through the reply submitted by the department the Committee desired to know the detail of efforts made by the department to utilize the minerals as Industrial Raw Material The Committee further desired to know the detail of three parties to whom the mines/areas of Khasra No 47 of Village Dostpur (Narnaul) is being leased out
	11	20–21	25	The Committee his gone through the reply and desired to know whether the department his received any complaint regarding the illotment of Contract/Lense by public auction during the last three years if so the detail thereof

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1	2	3	4
12	21–22	26	The Committee his gone through the reply and desired to know whether any case of non payment of royality/dead rent is lying undecided/pending with the department if so the detail thereof
13	22–25	27	The (ommittee after going through the reply desired the department to supply the information with regard to the lease/contract if any given for Major and Minor Minerals in other districts of the State under this Scheme
14	25–26	28	The Committee desired to know the number of stone curshers shifted so far alongwith the location
			The Committee further desired the department to intimate the number of crushers not shifted so ar along with the reason and action it can taken against depailters
15	26–27	29	After going through the above reply the Commit ee desired the department to supply the comparative statement of income recrued during the last three, ears i.e. 1995.06, 1996.97 and 1997.98
16	27–28	30	The (ommittee therefore desired that the depirtment to supply the detail of mining leases renewed for a period of 10 years
			The Committee further desired that department to intimate the safety measures adopted by the department for the mines particularly to those mines which have been decalared unsafe
			The (ommittee further desired to know whether any incidence/occur ince in mines due to negligence of safety measures have come to the notice of the department during the last three years if so the detail thereof
17	28	31	After going through the reply the (ommittee desired the depirtment to intimite the latest position of setting up of (ement Pl int in Tehsil N irnaul
18	28–29	32	The Committe lifter going through the reply desired that the department to supply the details of due impount alongwith the name of party at the earliest

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APPENDIX II

Statement showing the outstanding recommendations of the Committee on Estimates relating to the years 1985 86 1990 91 1991 92 1992 93 1994 95 1995 96 1996 97 nd 1997 98

3	Sr	Page of	Paragraphs	Further observation/Recommendations
-	No	the Report		made by the (ommittee
	1	2	3	4
-u j			18th	n Report (1995 86)
			INDUST	RIES DEPARTMENT
	1	11–12	28	 (1) The (ommittee ifter hearing the departmental representatives regarding revivil of sick units desired to see/check some of the Sick Industrial Units of the State
			23rd	l Report (1990-91)
			SOCIAL W	ELFARE DEPARTMENT
	2	12–18	16	(1) The Committee desired that (I D report in the embezzlement case of Rs 64 000/ after investigation be sent immediately
		<.		The Committee also desired that in the clise of Shrimiti Neerja Sarot (DPO) Education Department be informed in writing about the department al decision taken regarding stoppage of one increment of the official
₹ì				(11) The Committee be informed about the progress made in the case of Shri Banwari Lal
			24th	n Report (1991-92)
			FORE	ST DEPAR IMENT
ŧ	3	9–14	-	In iddition to the cases (at Nos 1 2 3 4 (i) (ii) 6 7 13 ind 17) ilready dropped the cases at Sr Nos 8 to 12 & 14 to 16 of para 13 during its meeting held on 16th September 1996 also dropped The Committee ilso desired that the lastest postition of the remaining pending cases of complaints/embc/zlement be intimated for the information of the Committee it the earliest is recommended in para 11 of 27th Report for the year 1994 95

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1	2	3	4
		2:	5th Report (1992 93)
		IRRIG	ATION DEPARTMENT
4	27-61	13	 (1) During oral examination held on 8th August 1995 the Financial (ommissioner and Secretary to Government Haryan) Irrigation Department had ensured the Committee that all these cases will be finalised within two months and the committee will be informed accordingly The requisite information has not been supplied so far till the finalisation of the report The (ommittee therefore ag in desired that this information be supplied to the (ommittee immediately without further delay
			(11) The Committee also desired that the latest position with regard to 149 pending Cour- cases be intimated to the Committee alongwith complete details of each case
5	6970	16	The (ommittee undertook its on the spot study tour from 22nd to 25th August 1995 of various irrightion works/schemes desilting work seephges witch logging ctc concerning outstanding part Nos 14 15 16 17 19 ind 27 and record its findings thereon which stinds sent to Government Government replies thereto is still awaited and these have not been sent till the finalisation of this report. Hence the Committee desired that action taken report of Government on the said findings relating to para–16 be sent to the Committee without further delay so that these matters be taken into discussions during the next or if examination of the departmental representatives in the next fin incial ye in
6	82	24	Litest position of cise No 1 be intimited to the Committee
7	84	28	Till the finalisation of the report of the Committee the desired information was not supplied to the Committee hence the Committee would like to know the latest position

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2	3	4
	34	The Committee would like to know the surprise raids conducted by the Vigilance (ell of the Department and the details of the officers found guilty during the list three years
	35	The Committee would like to know it any case of payment of compensation pending with the

Department it so the details thereof The (ommittee be intimated with the lastest 37 87 10 position alongwith the reasons for non-fin-disation of the Annual Administrative Report of the Dep urtment

27th Report (1994 95)

TRANSPORT DEPARTMENT

- The (ommittee desired that the litest position 17 21 - 2311 after taking necessary action in the matter be intimated to the (ommittee except the case of Narn ul at Sr No 5 which h is been dropped by the (ommittee on 20 6 1996
- After hearing the departmental representatives 23 26 - 2712 the Committee desired that the department should take appropriate action for getting the land it (rurgion vacated from the persons concerned The department promised to send the detailed reply of the case but the s ud reply has not been received ull the fin distion of the Report therefore the (ommittee desired that the det uled information of this case be supplied to the Committee at the earliest alongwith the cause of delay

With regard to the encroachment of land of the State Transport Department at Shahabad the Committee observed in it the depirtment has not taken an appropriate action it appropriate time and the department remained inactive for about 9 months

Therefore the Committee took a serious view and desired that the department should take immediate effective steps to get the possession of the sud land without further delay The Committee be informed about the action taken by the dep irtment nt the e truest

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13	30–31	26	During the oral examination the (ommittee observed that there is a great variation in the number of chillans mide by the various inthorities. The (ommittee h is further observed that at the time of checking if the General Manager or my other Senior Official of the department remains present then it would be mide more effective (hecking should be made by the Flying Squad Officer and by G Ms. itle ist for 3 days in week
			Therefore the Committee desired that to improve the checking system of the department the department should take immediate appropriate action under intimation to the Committee
		The Committee further desired that the department should consider ind stirt the procedure to finalize the clises of chill ins by the departmental authorities instead of sending the challens to the Courts.	
			The Committee observed that due to the plying of unauthorised vehicles for the purpose of carrying the passengers the department is suffering a great loss Therefore the Committee desired that the department should take effective steps to stop the plying of unauthorised vehicles by challening and confiscenting them by the department and the Committee be informed about the action taken
4	36	29	After scrutinising the reply sent by the department the departmental represent tive stated during the oral examination that a training course of 60 days was being imparted to assue the licences for training the new heavy vehicles drivers. The department also informed that after the training the Heavy Vehicle Dirver is appointed after the completion of 5 years experience as such in view of the reply of the department to look into the matter with a view to give more employment to the persons/drivers who took training, from Drivers Training School Murth a

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				Report (1994 95) ATION DEPARTMENT
<u>5</u>	15	51–55	38	The Committee dropped/satisfied with the reply regarding Sarvshri Ram Dass Inspector Rampal Clerk Sher Singh, A R M S Sheok ind Jt Registrar (Annexure-A) and Om Pirkash Kami i Sub Inspector Bhoop Singh Clerk Tura Chand Inspector & Janardhan Dass Sub Inspector (Annexure-B)
				During oral ev dence the (ommittee observed that the progress/results in some of the cases is not satisfactory is the cases in the courts are not ple ided by the department properly
		-		The department to take up/pursue such matters properly at appropriate levels deputing responsible officials
				The Committee be informed accordingly about rest of the cases/matters of this para $(n \& b)$
	16	57–58 Food and Supplies Department	41	(1) The Committee further desired that the list of the persons who have been found involved in the cases of corruption during the last 3 years in type supplied to the Committee along with the number of persons who have been removed from service on the charges of corruption within a fortnight The department should also take action against them (CONTED)
\$	17	58–61	43	The Committee observed that the immutal year is going to be closed but no imount/money has been received from Government of India for the scheme stated above Therefore the Committee desired that detail of the money if any received from Government of India during the year 1994 95 be intimated on the Committee alongwith detail of utilization of the sud money
	14	61	44	Therefore after hearing the departmental representatives the Committee desired that the required information with regard to State Government undertakings be sent to the Committee at the earliest

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19	61–78	45	Therefore after hearing the departmental representatives the Committee desired the department to look into the matter with regard to the non registration of Coop Societies in these districts under infumation to the committee
			The Committee further desired that the department to look into the matter and take effective steps for finalising the cases of embezzlement as stated at (b) above The appropriate action against the defaulting societies/ persons be also taken The Committee be also informed
20	79 46	(1) As regards other information which was orally asked for the (ommittee observed that the same was not readily available with the departmental representatives at that time As such after hearing the departmental representatives the (ommittee desired to send the requisite detail (upto date latest position) with reg ird to the following works in hand of the department –	
			 Establishment of Cold Storage cum warehousing Complexes Modernishtion of Spinning Mills Hunsi Establishment of Crimery Development of Processing in Marketing of Mushroom by HAFED Establishment Mustard Oil Mills in Nurnul Rehabilithtion of Sick Stores Loan/subsidy to labour and construction federation for the construction of Office cum Godown Construction of Godowns by HAFED Construction of Godown of Primar Agriculture Credit Socities The Committee further desired to make of the spot study/inspection of above work along with certain important Projects of Department to see/check their progress

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		2:	8th Report (1995 96)
		PW (PUBL	IC HEALTH) DEPARTMENT
21	68	13	 (1) The Committee further recommended that the Government to make sufficient amount of funds available for the repair/mainten ince of all the water works and sewerage/draining system etc
22	22–24	17	 The Committee therefore recommended that the progress made in the completion of various works/schemes under this plan be intimated to the Committee
			(11) The Committee further desire that the detail of new works if any taken in hand be intimated to the Committee
			(111) The Committee also desire to send the detuil of the court c ise ilongwith the latest position
23	24–25	18	 (1) The Committee desired to know the n imes of 4 towns where the seweringe schemes ire under implementation. The progress made in this regard may also be intimated to the (ommittee
24	30–34	20	The Committee therefore desired the department to expedite and finalise the cases at the eurite tailong with the act on taken against the officers/ officials who are a fault
			(Compluints at Sr Nos 10 14 18 to 20 have been dropped by the Committee in its meeting held on 4 6 97)
			The Committee further desired to intimate the amount involved in each case
			The Committee therefore desired that the det ul of the cases relating to embezzlements/complaints etc which are pending in virious courts alongwith the amount involved be sent to the committee
25	35–37	23	The Committee therefore recommended that the action to finalize the remaining matters be expedited and action against the defaulters be ilso taken under intimition to the Committee

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26	37	24	The (ommittee therefore desire that the action taken in the matter be intunated to the (ommittee at the earliest
27	37–39	25	Therefore the (ommittee desired that the cases be decided at the earliest alongwith the action taken against the officers/officials who are it fault (stated above at A)
			The (ommittee further desired that the clises is stated at B above be settled at the enrhest
			The Committee be also intimated about the iction taken in the mitter
28	41–51	28	After examining the departmental representatives the Committee desired that effective steps be taken for the completion of the works it the earliest. The Committee further desired that progress made be also intimated to the Committee
		29	th Report (1996 97)
		HEA	LTH DEPARTMENT
29	13–14	16	After going through the reply and the or il evidence of the department the (ommittee desired that the case as stated above be expedited under intimation to the Committee
			The Committee be ilso supplied the details of the cases if any pending in any court against the officers/officials of the depirtment
3()	15	17	The Committee therefore desired that the department to keep watch to stop the private practice by the Government doctor in case my doctor is found as such suitable action be taken against hum
			The (ommittee be informed about the action taken by the department in the matter
1	17-18	19	The Committee desired that the department to take steps for getting the timely sanction of the schemes from the Government The Committee also desired that the progress made in the construction of building of Hospital

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	32	18–19	20	The (ommittee desired that the depirtment to take steps to expedite the preparation/publication of the administrative reports at the earliest under intumation to the Committee
1 ~ 2	33	19	21	In view of the position strited ibove the (ommittee desired that the department should take effective steps to get the said land vacated under intimation to the (ommittee
Đ	34	20	22	Therefore the (ommittee desired that the department to take effective steps to check and stop this practice so that there is no exploitation of the people of the State
				The Committee be also informed about the action taken in the matter
	35	20-23	23	The (ommittee therefore desired that the department to look into the matter and take effective steps to replace the condemnable vehicles with new one under infimation to the Committee
	36	23–25	24	The Committee therefore desired that the department to adopt suitable measures to stop arregularity or loss in stocks/stores of medicines etc.
				The Committee further desired that the action in the matter stated above the expedited under infimition to the Committee
٢	37	25–26	25	After going through all these aspects the Committee desired that the department to take immediate steps to expedite the matter under intum ition to the committee at the earliest
	38	26–28	26	After going through the reply of the department the (ommittee desired that the (rowt to mike efforts to get the fund from the (entral (rowt for virious schemes sponsored by the (rowt of India
				The Committee further desired that the amount of Rs 11 crores announced by the Government of India be got released
				The Committee be intimited about the action taken in the matter

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39	28–29	27	Therefore the (ommittee recommended that the department to take effective steps for the rep ur/ maintenance of equipments like generators etc at earliest under intimation to the (ommittee The (ommittee further desire that dep intiment to provide emergency lights for the Operation Theatres and Emergency Wards of the Hospit ils in the State
40	30–31	28	The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years The Committee further is of the opinion that the detail of the cliest if any instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied The Committee is also of the opinion that the detail of the sale of drugs in contrivention of the Act if any detected during the last three years be supplied to the Committee The Committee further is of the opinion that the detail of any irregularities if any detected during the last three years of the licenced manufacturer of drugs in contrivention of the provision of the Act/Rules be supplied The Committee be ilso informed ibout the action taken in the matter
41	31–32	29	After going through the reply ind or il examination of the department the committee is of the view that the Government to supply a detail of the complaints if iny received by the department during the list three years regarding Food Inspectors etc. under intimition to the committee
42	. 32–33	30	During the course of oral examination the representative of the Govt stated that the material amounting to Rs 6 crores is likely to be approved by the High Powered (ommittee The (ommittee isked the depirtment to ensure that the said material be purchised well in time so that it may not lapse

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	42	22.20		The Committee therefore desired that the action taken in the matter be intimated to the (ommitte
1 	43	33 38	31	After perusal of the reply the (ommittee found that the department has not supplied the det ul of the present posting of staff alongwith the date of their posting The Committee therefore recommended that the said information be supplied to the (onimittee it the earliest
	44	38	32	After discussion with the department il representative the Committee observed that the department should streamline the distribution system of the medicines so that the benefit may reach to the down trodden of the society and misuse of the medicines may also be stopped The Committee therefore desired that the action taken in the matter be intimated to the Committee
				h Report (1997-98)
-	45	9 12	16	AYATS DEPARTMENT
			10	After oral examination of the department the (ommittee desired that the department should take immediate steps to fill up the vicint posts of Gram Sachivs Patwaries Head (lerks/ Assistants JEs SEPOs and Panchayat Raj Officers at the carliest under intimation to the Committee
7 93 1	46	12 13	17	During the oral examination of the department the (ommittee desired to know whether the enquiry under these cases have been completed The representatives of the department informed that the enquiries in these cases are going on The Committee therefore desired that the department should make enforts to decide cases after completing the enquiry at the earliest under intimation to the (ommittee
	47	13	18	The Committee therefore desired that the sud information if any be supplied to the Committee at the earliest
	48	15 16	21	Therefore the Committee desired that the Gram Panchayats be made fully aware about the schemes of the department

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49	16	22	After going through the reply of the depurtment and oral examination of the departmental representatives the (ommittee desired that efforts should be made by the department to publish the Administrative Reports upto date under intimation to the (ommittee
ר0	16	23	The Committee observed that in some of the villages the phirms and (ommon land have been enchroched upon by the un inthorised persons into this tendency is increasing day by day in the villagers Therefore the department to take action it the earliest at grass root level and the (ommittee be informed about the action taken within 6 months
51	17 18	26	After scrutinizing the reply The (ommitte desired that the purpose alongwith the name of Panchayat/Samiti for which the assist ince has been given be supplied to the (ommittee
			The Committee further desired that the Criterion of giving issistance to the Pinchiyits/Simittee be intimited to the Committee
			The (ommittee further desired that the progree made in the development works undertaken b the department during the last three years under Revenue Earning Scheme be intumated to th (ommittee
52	19 22	27	After Scrut mising the reply the (ommitted desired to know the latest position/progress made in the completion of the above stated works
53	22 23	28	The Committee scrutinised the reply and desire that the detail of the works undertaken be supplie so that the same may be further examined
		AGRICULTR	UE DEPARTMENT (1997 98)
54	34	31	However the (ommittee desired that the effor be made to fully utilze the allotted amou properly and in time
55	34-39	32	The (ommittee therefor desired to expedite the matter to fill up the vic int posts is are lyne vacant till now under intimation to the (ommittee)

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	56	40	33	The Committee therefore desired that action be taken in this regard under intimution to the Committee
3	57	4042	34	Therefore the Committee desired that the complete litest progress made in ill the cases be sent to the (ommittee as early as possible
2	58	42–43	35	During oral examination the Committee further desired to know the purpose of visit and the amount spent thereon
				The Committee further desired to know whether the visit of the officers was intitiated/arranged by the department itself or they were sent on the invitation from the respective Countries
				The (ommittee desired that the said inform ution be sent at the earliest
	59	43	36	After scrutiny of the reply the (ommittee desire to know the latest position of the action if any taken against the defaulting officials found guilty in the cases stated above
	60	44	37	Therefore the Committee desired to know the detail of the total funds allocated and spent during the last three ye irs till now alongwith the det ul of beneficiaries particularly belonging to the Scheduled Castes
	61	45	39	The Committee therefore desired that the said information be sent to the Committee at the earliest
<i>(</i> 1	62	45-46	41	The Committee further desired that necessary assistance of chemicals/pesticides be provided to the farmers as assured by the department during oral evidences on priority basis
				As stated by the department during oral evidence the progress made by the Haryana Agriculture University/department in developing crops suitable for the Saline/Blackish water be intimated to the Committee

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